

effective instruments for maintenance of internal security and facing the challenges of the next century, by equipping them with the necessary material, intellectual and organization resources. The Mission is also tasked with the responsibility of creating a new vision for the Police. Six Micro Missions have been set up under the National Police Mission to achieve the objectives of the NPM pertaining to specific areas of Policing viz. Human Resource Development; community Policing, communication and Technology, Infrastructure, New Processes (Process engineering) and Proactive Policing and Visualizing future challenges. All of them encompass, as far as possible the entire canvas of Policing.

Supreme Court Judgment on police reforms

Notwithstanding this position, in the W.P. (Civil) No. 310/96 Prakash Singh and others Vs Union of India and others, the Hon'ble Supreme Court in its judgment dated 22.9.2006 has also directed State Governments/UTs for implementation of its various directions. It is yet another major thrust for implementing most important reforms in police. The Supreme Court's directions are primarily directed towards the State Governments. The Hon'ble Court is itself looking into the status of implementation of its directions.

Amount spent on security and prosecution of accused of bomb blast cases

†3776. SHRI RAGHUNANDAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the names of the accused in Parliament attack, Mumbai bomb blast, Ahmedabad, Jaipur and other metros etc. cases and the time since when they are lodged in the jails;
- (b) the amount spent so far on their security and prosecution; and
- (c) the number of cases in which court has delivered final verdict and the action taken on the verdicts of the courts?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) No such data is centrally maintained as Law and Order is the State subject as per the VII Schedule of the Constitution. However, as per available inputs, the details of arrested accused are as under:-

Mumbai

- I. Mumbai railway Serial Bomb Blast case-2006. Names of arrested Accused and Date of arrest.
 1. Kamal Ahmed Mohammed Vakil Ansari (20.7.2006)
 2. Dr. Tanveer Ahmed Mohd. Ibrahim Ansari (23.7.2006)
 3. Mohd. Faisal Aatur Rehman Shaikh (27.7.2006)
 4. Ehtesham Kutubuddin Siddiqui (12.8.2006)

†Original notice of the question was received in Hindi.

5. Mohammad Majid Mohammad Shafi (28.9.2006)
6. Shaikh Mohammad Ali Alam Shaikh (29.9.2006)
7. Mohammad Sajid Margub Ansari (29.9.2006)
8. Abdul wahid Din Mohammad Sheikh (29.9.2006)
9. Muzzammil Ataur Rehman Shaikh (30.9.2006)
10. Suhail Mehmood Shaikh (30.9.2006)
11. Zameer Ahmed Latifur Rehman Shaikh (30.9.2006)
12. Naveed Hussain Khan s/o Rasheed Hussain Khan (30.9.2006)
13. Asif Khan Bashir Khan @Junaid@Abdla (3.10.2006)

Since then all the arrested accused are in jail.

II. Mumbai Terror Attack (26.11.2008)

3 arrested-Ajmal Kasab, Fahim Arshad Mohammad Yusuf Ansari and Sabauddin Ahmed Shabbir Ahmad Shaikh. Ajmal Kasab was sentenced to the death by Special Court on 6.5.2010 whereas the other two were acquitted on 3.5.2010 by Trial Court. On February 21st 2011, the Hon'ble Bombay High Court upheld the death sentence awarded by the trial Court to Ajmal Kasab. Md. Kasab has filed an appeal against the order of High Court in the Hon'ble Supreme Court, which is pending. The appeal filed by the Prosecution against the acquittal of Fahim Ansari and Sabauddin Shaikh was rejected. The second appeal has been filed by the Prosecution in the Hon'ble Supreme Court which is still pending.

III. Serial Bomb Blasts 13.7.2011 Mumbai Blasts- No arrest made yet.

Pune

IV. German Bakery, Pune Bomb Blast case in 2010

Mirza Himmayat Inayat Baig (arrested on 7.9.2010).

Delhi

V. Parliament Attack in 2001

1. Mohammad Afzal (arrested on 15.12.2001 and still in jail)
2. Shaukat Hussain Guru (arrested on 15.12.2001 and still in jail)
3. Syed Abdul Rehman Gilani (arrested on 15.12.2001 and acquitted on 29.10.2003)
4. Smt. Navjot Sandhu@Afshan Guru (arrested on 15.12.2001 and acquitted on 29.10.2003)

In a Parliament attack case, Hon'ble Supreme Court has given final verdict on 4.8.2005 and 22.9.2005.

VI. Bomb Blast at Mehrauli, New Delhi on 29th March, 2010 - No arrest.

VII. Bomb Blast near Delhi High Court on 25.5.2011-No arrest.

VIII. Firing/Bomb Blast near Jama Masjid, New Delhi on 9.9.2010-No arrest.

Bengaluru

IX. Bomb Blast at Chinnaswamy Stadium, Bangalore on 17.4.2010 - No arrest.

Varanasi

X. Bomb blast at Sheetlaghat, Varanasi on 7.12.2010 - No arrest.

Bomb blast outside Delhi High Court

‡3777. SHRI SATYAVRAT CHATURVEDI:
SHRI MOTILAL VORA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the persons found involved in bomb blasts outside the Delhi High Court on 25 May, 2011;
- (b) whether intelligence agencies and Delhi Police had an advance input on it;
- (c) whether it is also a fact that bomb making material was found outside the Gargi College in Delhi on 30 May, 2011; and
- (d) whether Government would take necessary steps to establish coordination among all agencies and make them alert and vigilant in view of the failure of the intelligence agencies in both the above cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Sir, no person has been found involved in bomb blasts outside the Delhi High Court on 25 May, 2011.

(b) No input regarding the bomb blast outside the Delhi High Court was received by the intelligence agencies and the Delhi Police.

(c) No, Sir. It was a fake bomb that was placed in cylindrical hollow piece of card board.

(d) An executive order has been issued on 31.12.2008 under which Multi-Agency Centre (MAC) has been obliged to share intelligence with all other agencies including the agencies of the State Governments and Union Territories. Likewise, all other agencies have been obliged to share intelligence with MAC. Representatives of the Member Agencies of the MAC meet regularly to undertake threat assessment. Action has also been completed for establishment of online, dedicated and secure connectivity between all the designated Members of MAC and the Subsidiary Multi-Agency Centres (SMACs) in 30 important identified locations. Upgradation and strengthening of capabilities of intelligence agencies, is a continuous process. The strength of Intelligence Bureau has also been augmented.

‡Original notice of the question was received in Hindi.